

DIVISION BENCH

ITEM NO.122

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.173/2024 IN CP (IB) No.58/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S SAROJ TOPNO (PERSONAL GUARANTOR OF MARGDARSHAK FINANCIAL SERVICES LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Narendra Singh, Proxy for
Ms. Bharti Hemant Nawlani, Adv.

: For the Petitioner/RP

ORDER

IA NO.173/2024

- 1.** This application has been filed U/s 99 of the Code for placing on record the RP report.
- 2.** Ld. Proxy Counsel Sh. Narendra Singh representing the RP states that as per the report, the recommendations have been made for admission of petition initiating insolvency resolution process against the Personal Guarantor, Sh. Saroj Topno.
- 3.** He further states that there has occurred a delay of 14 days in filing the present report in view of the fact that after receiving of the order for appointing the RP, the communications were made to the concerned Corporate Debtor/ Personal Guarantor by raising certain queries for the purpose of receiving some

-Sd-

-Sd-

documents. However, there was some delay in supplying required documents by the Corporate Debtor/Personal Guarantor. Therefore, the process has taken some time, and a delay of 14 days has occurred in filing the present report.

4. He further states that the prayer accordingly has also been made in the prayer Clause No.2 for seeking condonation of delay of the said 14 days and for the purpose of taking on record the report of the RP filed U/s 99 of the Code.
5. In view of the averments made in the application, the delay in filing of the RP report for a period of 14 days is condoned and the report of the RP is taken on record.
6. Let the notices be issued to the Personal Guarantor returnable within a period of two weeks. The affidavit of service be filed within a period of one week.
7. Response/Objections, if any, be filed by the Personal Guarantor within a period of two weeks with advance copy to be supplied to the other side.
8. The matter is adjourned for further hearing on 13th May, 2024.

-Sd-

(Ashish Verma)
Member (Technical)

15th April, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)